

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3422  
ANSWERED ON:15.12.2005  
ALLOCATION OF FUNDS TO HANDICAPPED  
Saradgi Shri Iqbal Ahmed

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government is aware of the discrimination in allocating funds under schemes/programmes being implemented by Non-Governmental Organisations to provide various services to handicapped in different states;
- (b) if so, the facts thereof;
- (c) the reasons for such a huge difference in allocation of funds under the schemes/programmes to different States; and
- (d) the reaction of the Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) to (d) The Ministry does not make any State-wise allocation of funds under its schemes implemented through Non-Governmental Organisation (NGOs) for providing various services to handicapped persons. Grant-in-aid to various NGOs is provided in accordance with the eligibility criteria and financial norms prescribed under the schemes. Further, for better geographical distribution of projects, new proposals from districts where less than two projects for each disability are supported, are given preference.